

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 28th day of January 2002

Original Application no. 437 of 1994.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice.Chairman
Hon'ble Maj Gen K.K. Srivastava, Administrative Member.

1. Radhey Shyam Prasad, S/o Ramayan Prasad,
R/o Madhopur, P.O. Ujari Sikthi,
Bhabhua.
2. Rajnath Ram, S/o Harihar Ram,
R/o Kirkala Bhabhua.

... Applicants

By Adv : Sri S.K. Dey & Sri S.K. Mishra

VERSUS

1. Union of India through the General Manager, E. Rly.,
17 Netajee Subhas Road, Calcutta.
2. The Chief Works Manager, Plant Depot, Moghalsarai.
3. The Assistant Personnel Officer, Plant Depot,
Moghalsarai.

... Respondents

By Adv : Sri A.K. Gaur.

ORDER

Hon'ble Mr. Justice R.R.K. Trivedi, VC.

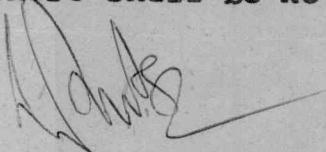
By this OA under section 19 of the A.T. Act, 1985,
the applicants have challenged order dated 06.07.1990 by
which their services were terminated on the ground that
they submitted caste certificate showing that they are
ST candidates which was not genuine and they were secured
appointment on the basis of wrong caste certificate.
After the aforesaid order the applicant again secured

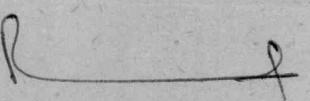
2.

caste certificate^s on 29.10.1991 and 30.10.1991 (Ann 4 & 5 to the OA). On the basis of these certificates the applicant claimed that ^{These may be continuing in service} these certificates are purportedly issued from the office of Collector, Bhabhua. The respondents then made an enquiry from the Collector, Bhabhua. The Official informed the respondents that 'Gond' caste in Behar comes within O.B.C. and they are not ST. He has also stated that the certificate^s submitted by the applicant as Annexure 4 and 5 are forged and not issued from his office. On receiving this reply, the representation of the applicant was rejected by order dated 31.1.1994. Copy of the reply by ^(annexure 5 & Court) the Collector, Bhabhua was also given to the applicants alongwith this order.

2. In the circumstances, we do not find any merit in this O.A. The appointment of the applicants ^{have} ~~are~~ rightly been terminated, as they secured appointment^s on the basis of wrong certificate. The OA is dismissed accordingly.

3. There shall be no order as to costs.


Member-A


Vice-Chairman

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